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Title: Need to accord dual membership of both Andhra Pradesh and Telangana States upto 2019 to MLAs representing 7 Mandals which were transferred from Telangana to Andhra Pradesh.

SHRI P. SRINIVASA REDDY (KHAMMAM): Thank you, Madam, that I would like to draw the attention of the Government through this august House to the problem, which are being faced by people of seven Mandals in my constituency.

The people of seven Mandals consisting of 211 villages and 34,000 families i.e. Kukunuru, Veerullapadu, V.R. Puram, Chinturu, Kunavarm, Bhadrachalam, (excluding Bhadrachalam Temple), Burgampahade part, which were merged into Andhra Pradesh after bifurcation are facing peculiar problems. Some MLAs, who are representing Telangana have got elected on 16<sup>th</sup> May General Elections. These seven Mandals were part of their assembly segments at the time of election. They are now part of Andhra Pradesh after the merger.

One of the MLAs of Telangana, Mr. Thati Venkateswara Rao himself is a resident of Veerullapadu, which is one of the seven Mandals. The people from these seven Mandals are coming to them with their grievances. But, they are powerless to take up their issues with Andhra Government as they are now MLAs in Telangana and not MLAs of those areas. The question is as to who will solve the problems faced by public of these seven Mandals. They have even made a presentation to the Election Commission of India to find out a solution for this problem. Perhaps the Election Commission, for the first time, is facing such a strange request in its history.

In order to mitigate the problems of innocent people belonging to these seven Mandals, I urge upon the Government to grant dual membership to those MLAs in Telangana as well Andhra Pradesh at least upto 2019 as these seven Mandals were part and parcel of those Assembly segments during election time.